

**IN THE NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

50/241-242/PB/2018

C.A. No. 233(PB)/2018

In the matter of :

Sh. Anshuman Rai & Ors.

...Applicant

v.

M/s. Heritage Hospitals Ltd. & Ors.

...Respondent

SECTION: 241-242

Order delivered on 23.03.2018

CORAM

**CHIEF JUSTICE (RTD.) M.M. KUMAR,
HON'BLE PRESIDENT.**

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

For the applicant: Mr. Virender Ganda, Rajnish Sinha,
Nikhil Jain, Yogender, Ms. Shreya
Jain and Ajan Mitra, Adv.

For the respondent: Mr. Mansumyer Singh,
Yashwardhan P. Singh, Adv. for
Respondent No. 2 & Mr. Puneet
Yadav, Adv. for respondent No. 3 &
4 and Ms. Ridhima Gulati, Adv. for
respondent No. 6.



ORDER

Notice of the application. Learned counsel for the non applicant-petitioner accepts notice who seeks time to file reply.

The other non applicants may also file their reply.

Let the reply be filed within a week with a copy in advance to the other side.

List for arguments on 04.04.2018.

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Aarti

Sd/-

(M.M. KUMAR)
PRESIDENT